

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-517**

CP (CAA) No.-272/230/232/PB/2017(2<sup>nd</sup> Motion)  
IA/42/2022, Contempt Petition/06/2021

**IN THE MATTER OF:**

Touchstone Holdings Pvt. Ltd.

**.....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RD : Ms. Jyoti Khurana, Adv.  
For the Objector : Mr. Vipul Ganda, Ms. Snigdha Pal, Ms. Sakshi Rastogi,  
Advvs.

**ORDER**

No one is present on behalf Petitioner at the time of hearing of the matter. Ld. Counsel on behalf of Objector is present. In the interest of justice, list the main matter i.e. CP(CAA) No.-272/230/232/PB/2017 along with IA/42/2022 & Contempt Petition/06/2021 on **04.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**